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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 39/NCLT/AHM/2017 (New)
Gujarat High Court C.P. No. 525/2016 with C.A. No. 372/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.05.2017**

Name of the Company: Gala Print City Ltd

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA	ADV.	PETITIONER	(Navin)
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2.

ORDER

Learned Advocate Mr. Navin Pahwa present for Petitioner. None present for Regional Director

Common Representation received from Regional Director.

No representation received from Income Tax Authorities, Reserve Bank of India, SEBI and BSE.

Learned Counsel for Petitioner filed an Affidavit in Response to the Regional Director.

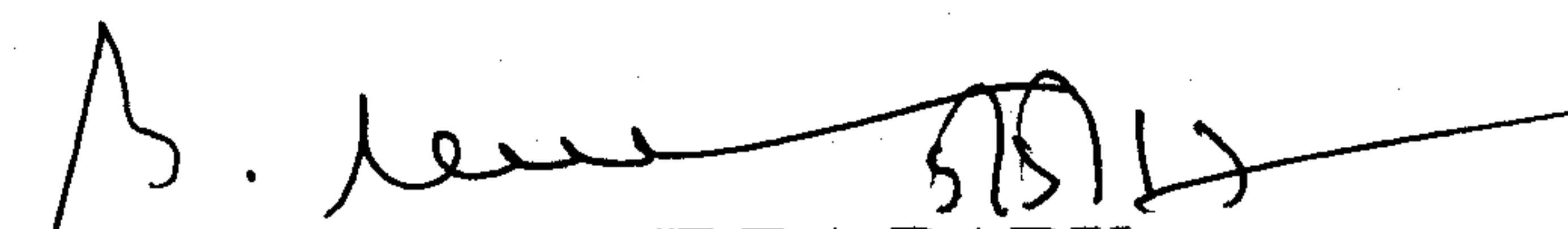
Affidavit in response to the observation of Bombay Stock Exchange dated 24.04.2017 filed.

Further affidavit in response to letter of BSE dated 28.04.2017 along with the copy of the letter of BSE dated 28.04.2017.

Copy of the letter of BSE dated 24.04.2017 filed today.

Heard Learned Counsel for Petitioner.

Orders Reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of May, 2017.